

ORDER SHEET

T.A.No.645 of 1986-Contempt

Hon.G.S.Sharma, JM
Hon.N.V.Krishnan, AM

Sri C.H.S.Shivpuri for the Applicant and Sri P.N.Katju for the Respondents are present. Sri Katju contends that the Hon. Supreme Court has granted a stay order stopping the operation of the orders of this Tribunal and, as such, the compliance of the order of this Tribunal could not be made. On the other hand, Sri Shivpuri contends that the order was conditional and Respondents had to pay Rs.2000 as costs to the Applicant, which they have not paid so far.

We are not aware of any such default or its consequences and unless the Applicant produces an order of the Hon. Supreme Court vacating the stay order, we are unable to take any action against the Respondents. There is, however, no dispute that the order, of this Tribunal have been stayed by the Hon. Supreme Court. In this view of the matter, the present proceedings are now closed. In case, the Applicant obtains any order of the Hon. Supreme Court in his favour, he may file an application to restart the proceedings.

A.M. Chauhan
A.M. Chauhan
6/7/89

JM

DATED: 6.7.89
KKB